

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/TT/2017

Coram:

**Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order: 05.10.2017

In the matter of:

Determination of transmission tariff from COD to 31.3.2019 for **Asset-1**: Loop Out of 1st Ckt. of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala (Actual COD: 10.10.2014), **Asset-2**: Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala (Actual COD: 3.11.2015), **Asset-3**: LILO of 2nd Ckt. of Parbati-II-Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) (Actual COD: 3.11.2015) and **Asset-4**: LILO of 2nd Ckt. of Parbati-II-Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion) (Actual COD: 22.3.2015) associated with Parbati-III HEP in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur -302 005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur



4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Power Corporation Limited,
Thermal Shed TIA, Near 22 Phatak,
Patiala-147 001
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana) 134 109
8. Power Development Department,
Government of Jammu & Kashmir,
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg,
Lucknow -226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Limited
Power Trading and Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3 Grid Building,
Near PP Jewellers
Pitampura, New Delhi-110 034
14. Chandigarh Administration,
Sector -9, Chandigarh



15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002.
18. NHPC Limited,
NHPC Office Complex,
Sector-33 ,Faridabad,
Haryana-121 003
19. Parbati Koldam Transmission Company Limited,
5th Floor, JMD Galleria,
Sector-48,Sohna Road,
Grugaon-122 018.

.....Respondents

For petitioner : Shri S.S. Raju, PGCIL
Shri S.K Niranjan, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Abhay Choudhary, PGCIL

For respondents : Shri Pawan Upadhyay, NDPL
Ms. Rupali Bandopadhyay, NDPL
Shri S. Sastry, NDPL
Shri Rohit Sharma, NDPL

ORDER

The present petition has been filed by Power Grid Corporation of India Limited ('the petitioner'), for determination of tariff of **Asset-1**: Loop Out of 1st Ckt. of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala, **Asset-2**: Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala, **Asset-3**: LILO of 2nd Ckt. of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) and



Asset-4: LILO of 2nd Ckt. of Parbati-II-Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion) (hereinafter referred as “transmission assets”), associated with Parbati-III HEP in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The petitioner has claimed the tariff based on actual expenditure incurred up to COD and estimated additional capitalization incurred from COD to 31.3.2019 in respect of the instant assets. The capital cost claimed by the petitioner is as under:-

(₹ in lakh)

Particulars	Approved apportioned cost as per RCE	Expenditure incurred upto COD	Additional Capital Expenditure			Total estimated completion cost
			2014-15	2015-16	2016-17	
Asset-1	631.67	495.06	32.65	39.52	22.48	589.71
Asset-2	134.25	114.74	-	-	2.75	117.49
Asset-3	262.22	243.87	-	-	4.13	248.00
Asset -4	721.26	697.24	-	0.29	4.79	702.32
Total	1749.40	1550.91	32.65	39.81	34.15	1657.52

3. Therefore, the estimated completion cost of each asset is within (total being for instant assets ₹1657.52 lakh) the total approved apportioned cost as per RCE (total being for instant assets ₹1749.40 lakh). Thus, there is no cost over-run in respect of the instant assets.



4. The details of the elements covered in the instant petition and their CODs are as under:-

S. No.	Particulars	Element	COD
1.	Asset -1	Loop Out of 1st Ckt. of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala	10.10.2014
2.	Asset-2	Loop In of 1st Ckt. of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala	3.11.2015
3.	Asset-3	LILO of 2nd Ckt. of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion)	3.11.2015
4.	Asset-4	LILO of 2nd Ckt. of Parbati-II- Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion)	22.3.2015

5. During the hearing on 26.9.2017, the representative of the petitioner requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

6. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of the 2014 Tariff Regulations.



7. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

8. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-9 of this order.

9. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as below:-

(₹ in lakh)					
Particulars	2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
Asset-1	44.21	98.03	100.48	99.46	96.36
Asset-4	5.09	189.65	189.01	188.25	187.10
Particulars	2014-15	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Asset-2	-	8.82	21.55	21.22	20.65
Asset-3	-	18.36	45.15	44.50	43.39

B. Annual transmission charges allowed are as below:-

(₹ in lakh)					
Particulars	2014-15 (pro-rata)	2015-16	2016-17	2017-18	2018-19
Asset-1	35.37	78.42	80.38	79.57	77.09
Asset-4	4.07	151.72	151.21	150.60	149.68
Particulars	2014-15	2015-16 (pro-rata)	2016-17	2017-18	2018-19
Asset-2	-	7.06	17.24	16.98	16.52
Asset-3	-	14.69	36.12	35.60	34.71



10. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

11. The petitioner is directed to submit the following information on affidavit by 30.10.2017, with an advance copy to the beneficiaries:-

- a. RLDC Certificate for charging of instant transmission assets;
- b. CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010; and
- c. CMD Certificate as required under Grid Code.

12. The respondents are directed to file their reply by 18.11.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

13. The date of final hearing of the instant petition shall be notified separately.

sd/-
(M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

